

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2020

IN THE MATTER OF:

Sanjay Lamba

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:

For Appellant :

**Mr. Rajiv Ranjan, Senior Advocate with
Mr. Kumar Anurag Singh, Mr. Rakesh Kr. Ojha, Mr.
Sanjeev Saraswat, Mr. Ishaan Mukherjee and Mr.
Anskhush Chattopadhyay, Advocates**

For Respondents :

**Ms. Somyashree, Advocate for R-1
Mr. Bilal Ali, Mr. Aman Anand and Mr. Sandeep
Buraria, Advocate for IRP (R-2)
Mr. Pawan Trivedi, IRP**

ORDER
(Through Virtual Mode)

28.08.2020 Reply has been filed by Respondent No. 1. Appellant has filed rejoinder thereto. Same are taken on record. Learned counsel for Respondent No. 2 submits that he does not want to file reply. Pleadings are complete. Learned counsel for the parties may file their short written submissions, not exceeding three pages along with supporting relevant case laws, within a week. Let the appeal be processed for hearing.

List the appeal 'for hearing' on **14th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/